

Aro granite industries Ltd.

(100% Export Oriented Unit)
CIN : L74899DL1988PLC031510
Regd. Office : 1001, 10th Floor, DLF Tower A, Jasola, New Delhi - 110025
Ph. : 011-41686169, Fax : 011-26941964, Email : investorgrivance@arogrite.com, Website : www.arogrite.com

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULT FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER 2025

Sl. No	Particulars	(Rs. in Lacs)		
		Quarter Ended 31.12.2025 (Audited)	Year Ended 31.03.2025 (Audited)	Quarter Ended 31.12.2024 (Audited)
1	Total Income from operations	1,972.87	13,274.87	3,553.16
2	Net Profit / (Loss) for the period (before Tax Exceptional and/or Extraordinary items)	(292.12)	(685.17)	37.29
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(292.12)	(685.17)	37.29
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(297.43)	(642.28)	(0.44)
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(293.69)	(623.06)	2.38
6	Paid up Equity Share Capital	1,530.00	1,530.00	1,530.00
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year			
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)-			
1. Basic:		(1.92)	(4.07)	0.02
2. Diluted:		(1.92)	(4.07)	0.02

Note: The above is an extract of the detailed Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s), www.bseindia.com, and www.nseindia.com and on the Company's website www.arogrite.com and can also be accessed by scanning the given QR code.

For & on behalf of the Board
Sd/-
Sunil Kumar Arora
Managing Director
DIN 00150668

Place: HOSUR
Date: 04.02.2026

BF INVESTMENT LIMITED

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036
CIN : L65993PN2009PLC134021
Website : www.bflpune.com
Tel : +91 7719005777 Email : Secretarial@bflpune.com

Notice of another Special Window for Re-Judgment of Transfer Requests of Physical Shares

In continuation to SEBI vide its circular No. SEBI/HO/MIRSD/MIRSD-POD/P/CIR/2025/97 dated July 2, 2025, notice is hereby given to inform that in order to facilitate ease of investing for investors and to secure their rights in the securities purchased by them and get rightful access to their securities, SEBI vide its circular No. HO/38/13/11(2) 2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026 has opened another special window only for transfer and dematerialisation ("demat") of physical securities which were sold/purchased prior to April 01, 2019 for a period of one year from February 05, 2026 to February 04, 2027. The special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

During this period, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period. Due process shall be followed for such transfer-cum-demat requests. The Company and the RTA have formed focused teams to attend such requests.

Company Officials: You may contact RTA for attending these requests by sending email at investorhelpdesk@in.mpms.mufg.com or Mrs. Gayatri Pense Karandikar at Secretarial@bflpune.com. The same will also be made available on the Company's website www.bflpune.com. This is for your information.

For accessing the said circular, scan the QR Code



For BF Investment Limited
Sd/-
Gayatri Pense Karandikar
Company Secretary
Membership No : F13853

Place : Pune
Date : February 04, 2026

Baroda BNP PARIBAS MUTUAL FUND

Investment Manager: Baroda BNP Paribas Asset Management India Private Limited (AMC)
Corporate Identity Number (CIN): U65991MH2003PTC142972

Registered Office: 201(A) 2nd Floor, A wing, Crescenzo, C-38 & 39, G Block, Bandra-Kurla Complex, Mumbai, Maharashtra, India - 400 051. Website: www.barodabnp-paribasmf.in • Toll Free: 1800 267 0189

NOTICE NO. 10/2026

Declaration of Income Distribution cum Capital Withdrawal (IDCW) under the designated Scheme of Baroda BNP Paribas Mutual Fund (the Fund):

Notice is hereby given to all the unitholders of Baroda BNP Paribas Arbitrage Fund ("Scheme"), that following shall be the rate of distribution under Income Distribution cum Capital Withdrawal ("IDCW") Options of respective plan under the Scheme with Monday, February 09, 2026^ as the Record Date:

Name of the Scheme	Name of Plans/ Options	NAV per unit as on February 03, 2026 (face value per unit of ₹10/-)	Distribution per unit** (₹)
Baroda BNP Paribas Arbitrage Fund	Direct Plan - Monthly IDCW Option	10.8686	0.06
	Regular Plan - Monthly IDCW Option	10.5158	0.06

^ or the immediately following Business Day, if that day is not a Business Day.
The distribution will be subject to the availability of distributable surplus and may be lower, depending on the distributable surplus available on the Record Date.
* Net distribution amount will be paid to the unit holders under respective categories after deducting applicable taxes, if any.

For the units held in physical form, amount of distribution will be paid to all unit holders whose names appear in the records of the Registrar at the close of business hours on the record date and for units held in demat form, the names appearing in the beneficial owners master with the Depository as on the record date shall be considered.

Pursuant to distribution under IDCW, NAV of the IDCW option of the scheme(s) would fall to the extent of payout and statutory levy (if applicable).

For Baroda BNP Paribas Asset Management India Private Limited (Investment Manager to Baroda BNP Paribas Mutual Fund)

Sd/-
Authorised Signatory
Date : February 04, 2026
Place : Mumbai

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

Transport Corporation of India Ltd.

CIN: L7109TG1995PLC019116
Regd. Office : Flat Nos. 306 & 307, 1-8-271 to 273, 3rd Floor, Ashoka Bhoopal Chambers, S. P. Road, Hyderabad - 500 003 (Telangana)
Corp. Office : TCI House, 69 Institutional Area, Sector-32, Gurugram - 122 001, Haryana | Tel: +91 124 2381603-06
E-mail : secretarial@tci.com, Website: www.tci.com



Extract of Unaudited Financial Results for the Quarter and Nine Months Ended 31st December 2025

PARTICULARS	Standalone					Consolidated					
	Quarter Ended		Year Ended	Quarter Ended		Period Ended		Year Ended	Quarter Ended		Year Ended
	31-12-25	30-09-25	31-12-24	31-12-24	31-03-25	31-12-25	30-09-25	31-12-24	31-12-25	31-12-24	31-03-25
Total Income from operations (Net)	11,132	10,652	10,422	32,122	30,381	12,609	12,174	11,539	36,289	33,413	45,385
Net Profit for the period before Tax, Exceptional Items	1,373	988	1,268	3,699	3,348	4,381	1,012	1,028	889	3,021	3,698
Add: Share in Net Profit/ (Loss) of JV and Associates	-	-	-	-	-	225	232	225	654	678	896
Net Profit for the period before Tax after Exceptional Items	1,373	988	1,268	3,699	3,348	4,363	1,237	1,260	1,114	3,675	4,594
Net Profit for the period after Tax	1,305	878	1,182	3,425	3,054	3,959	1,158	1,135	1,021	3,365	4,161
Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	1,301	923	1,197	3,469	3,046	3,972	1,155	1,179	1,036	3,409	4,173
Paid up Equity Share Capital (Face Value ₹ 2)	153	153	153	153	153	153	153	153	153	153	153
Other Equity as per the Balance Sheet	-	-	-	23,252	19,076	19,662	-	-	24,897	20,574	21,394
Earning per share -EPS (not annualized)- In ₹	-	-	-	-	-	-	-	-	-	-	-
Earning Per Share	17.02	11.45	15.28	44.66	39.48	51.30	14.96	14.69	13.04	43.53	53.43
Diluted Earning Per Share	16.98	11.43	15.24	44.57	39.39	51.19	14.93	14.65	13.01	43.44	53.32
Securities Premium Account	-	-	-	-	-	103	-	-	-	-	103

Note: 1. The above unaudited financial results for the quarter and nine months ended 31st December 2025, have been reviewed by the Audit Committee and thereafter approved by the Board of Directors of the Company at their meeting held on 4th February 2026. The statutory auditors have conducted a "Limited Review" of these financial results in terms of Regulation 33 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015.
2. The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Nine Months Financial Results are available on the Stock Exchange websites (www.bseindia.com and www.nseindia.com) and on the Company's website (www.tci.com). The same can also be accessed by scanning a Quick Response (QR) Code given below:



Place: New Delhi
Date: 4th February, 2026

For Transport Corporation of India Ltd.
Vineet Agarwal
Managing Director

IT'S NOT A BURGER IT'S A WHOPPER



rba
restaurant brands asia
restaurant brands asia limited

CIN: L55204MH2013FLC249986

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2025

(Figures-Rs. in million except per share data)

Sr. No.	Particulars	Consolidated Financial Results		
		For the quarter ended		For the nine months ended
		December 31, 2025	December 31, 2024	December 31, 2025
1	Total Income from Operations	7,146.54	6,390.57	21,158.02
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	(456.91)	(547.10)	(1,544.50)
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(479.43)	(547.10)	(1,567.02)
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(479.43)	(547.10)	(1,567.02)
5	Total Comprehensive Income for the period (Comprising Profit/ (Loss) for the period after tax and Other Comprehensive Income after tax)	(479.17)	(565.07)	(1,643.63)
6	Paid-up Equity Share Capital	5,827.47	4,986.13	5,827.47
7	Other Equity			
8	Earnings per share (not annualised for the quarter) (Face value of Rs. 10/- each)			
a) Basic (in Rs.)		(0.75)	(1.01)	(2.47)
b) Diluted (in Rs.)		(0.75)	(1.01)	(2.47)

NOTES:
a) The above financial results, as reviewed and recommended by the Audit Committee, have been approved by the Board of Directors at its meeting held on February 3, 2026.
b) In terms of the Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the key items of Standalone Financial Results are given below:

Sr. No.	Particulars	For the Quarter ended		For the nine months ended
		December 31, 2025	December 31, 2024	December 31, 2025
		Unaudited	Unaudited	Unaudited
1	Turnover	5,773.17	4,953.69	16,982.62
2	Loss Before Tax	(70.38)	(186.28)	(388.19)
3	Loss After Tax	(70.38)	(186.28)	(388.19)

c) The above is an extract of the detailed format of quarter and nine months Consolidated Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The detailed quarterly and nine months Consolidated and Standalone Financial Results are available on the websites of the Stock Exchange(s) www.bseindia.com and www.nseindia.com and of the Company www.burgerking.in.

Date: February 3, 2026
Place: Mumbai



For Restaurant Brands Asia Limited
Sd/-
Rajeev Varman
Whole-time Director and Group Chief Executive Officer

SHASHANK TRADERS LIMITED

CIN: L52110DL1985PLC021076
Registered Office: 702-A, Arunachal Building, 19, Barakhamba Road, Connaught Place, New Delhi - 110001, India
Tel. No.: 011 43571041/42; Fax No. 011 43571047
Email ID: info@shashankinfo.in; Website: www.shashankinfo.in

Recommendations of the Committee of Independent Directors ("IDC") of Shashank Traders Limited (hereinafter referred to as "Target Company") in relation to the Open Offer ("Offer") to the Public Shareholders of Target Company made by AVB Endeavors Private Limited (hereinafter referred to as "Acquirer 1"), Prilika Enterprises Private Limited (hereinafter referred to as "Acquirer 2") and Mr. Aditya Vikram Birla (hereinafter referred to as "Acquirer 3"), (hereinafter collectively referred to as "Acquirers"), under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("SEBI SAST Regulations").

Date	February 04, 2026												
Name of the Target Company	Shashank Traders Limited												
Details of the Offer pertaining to the Target Company	The Open Offer is being made by the Acquirers for acquisition of up to 15,46,900 (Fifteen Lakh Forty-Six Thousand Nine Hundred) fully paid-up Equity Shares of Face Value of ₹ 10 each, representing 50.00% of the Voting Share Capital of the Target Company; at an offer price of ₹ 30.00/- (Rupee Thirty Only) ("Offer Price") per Equity Share aggregating to ₹ 4,64,07,000/- (Rupees Four Crore Sixty-Four Lakh Seven Thousand Only) payable in cash in accordance with the provisions of Regulations 3(1) and 4 and other applicable provisions of the Securities And Exchange Board Of India (Substantial Acquisition Of Shares And Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") from the public shareholders.												
Name(s) of the Acquirers and Person Acting in Concert (PAC) with the Acquirer	Acquirers: AVB Endeavors Private Limited ("Acquirer 1"), Prilika Enterprises Private Limited ("Acquirer 2") and Mr. Aditya Vikram Birla ("Acquirer 3") PAC: There are no persons acting in concert with the Acquirer for the purposes of the Open Offer												
Name of the Manager to the Offer	Narnolia Narnolia Financial Services Limited Address: 201, 2nd Floor, Marble Arch, 236 B, A.J.C Bose Road, Kolkata - 700020, West Bengal, India. Contact Person: Akash Das Telephone: +91 033 40501500 Email ID: akash.das@narnolia.com Website: www.narnolia.com SEBI Registration Number: INM000010791												
Members of the Committee of Independent Directors ("IDC")	The members of the Committee of Independent Directors ("IDC"), are as follows: <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Name of the Independent Directors</th> <th>Designation</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Mr. Amit Jalan</td> <td>Chairperson</td> </tr> <tr> <td>2.</td> <td>Mr. Amit Choudhary</td> <td>Member</td> </tr> <tr> <td>3.</td> <td>Ms. Hansa Mehta</td> <td>Member</td> </tr> </tbody> </table> Ms. Hansa Mehta (Independent Director) was not present in the meeting.	Sr. No.	Name of the Independent Directors	Designation	1.	Mr. Amit Jalan	Chairperson	2.	Mr. Amit Choudhary	Member	3.	Ms. Hansa Mehta	Member
Sr. No.	Name of the Independent Directors	Designation											
1.	Mr. Amit Jalan	Chairperson											
2.	Mr. Amit Choudhary	Member											
3.	Ms. Hansa Mehta	Member											
IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/relationship), if any	The members of the Committee of Independent Directors ("IDC") are serving as the Non-Executive Independent Directors on the Board of the Target Company ("TC"). IDC Members are on record that: 1. All IDC members are Independent Directors of the Target Company; 2. None of the IDC Members hold any equity shares in the Target Company; and 3. IDC Members have not entered into any other contract or have any relationship with the Target Company. 4. The members of the IDC are not related to each other in any manner.												
Trading in the Equity shares/other securities of the Target Company by IDC Members	IDC Members have confirmed that none of them have traded in any of the equity shares / securities the TC during: a) 12 months period preceding the date of PA, and; b) The period from the date of the PA and till the date of this recommendation.												
IDC Members relationship with the Acquirers (Director, Equity shares owned, any other contract / relationship), if any	None of the members of IDC: a) are directors on the boards of any companies in which the Acquirer, in his individual capacity, is a promoter or director; b) hold any equity shares or other securities in any company in which the Acquirer, in his individual capacity, is a promoter or director; and c) have any contract, arrangement, or other relationship with the Acquirer or with any companies in which he is a promoter or director.												
Trading in the Equity shares / other securities of the Acquirers by IDC Members	Not Applicable												
Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable.	Based on the review of the Offer Documents issued by the Manager to the Offer on behalf of the Acquirers, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations. The shareholders may independently evaluate the Offer and take an informed decision in the best of their interests. Further, the Public Shareholders should independently review the Letter of Offer dated Monday, February 02, 2026, including the risk factors described therein before taking any decision in relation to this Offer.												
Summary of reasons for recommendation	IDC believes that the Open Offer given by Acquirers is fair and reasonable, in light of the following: I. Based on the review of the Public Announcement dated November 07, 2025, Detailed Public Statement dated November 14, 2025, Draft Letter of Offer dated November 21, 2025 and Letter of Offer dated February 02, 2026 issued by the Manager to the Offer on behalf of the Acquirers; II. The Equity Shares of the Target Company are not frequently traded on Calcutta Stock Exchange Limited and BSE Limited. The Offer price is not lower than the minimum price determined considering the parameters as specified under Regulation 8 of the SEBI SAST Regulations; and III. It will provide an exit opportunity to the existing shareholders. Keeping in view, the above facts, IDC is of the view that the price of this Open Offer is fair and reasonable. The IDC, however, recommends that the Public Shareholders independently evaluate the Open Offer and take informed decisions with respect to their participation in the Open Offer.												
Disclosure of Voting Pattern	These recommendations have been unanimously approved by the Members of IDC at the Meeting held on February 04, 2026.												
Details of Independent Advisors, if any	None												
Any other matter to be highlighted	None												
Terms not defined herein carry the meaning ascribed to them in the Letter of Offer dated Monday, February 02, 2026.													
To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations.													

Place: Delhi
Date: Wednesday, February 04, 2026

For and on behalf of the Committee of Independent Directors
Shashank Traders Limited
Sd/-
Mr. Amit Jalan
Chairperson of IDC